

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 31/14/2017
RT CP No.264/Chd/Hry/2017**

**Under Section 14 (1) of
the Companies Act, 2013**

Kundan Ispat Limited.

...Petitioner

Present: Mr. Vinod Kumar, Advocate for petitioner.

Learned counsel for the petitioner-company submits that this petition was filed in November, 2016 in National Company Law Tribunal, New Delhi and was yet to be placed before the Bench. In view of the requirement of sub-rule (3) of Rule 68 of the NCLT Rules, 2016 and proviso thereto, it is directed that the petitioner shall file list of secured, unsecured creditors and debenture holders, if any, of the company as on 30.11.2017 and also fresh affidavit signed by two Directors of the company in conformity with the proviso to the above said sub-rule. It be also stated in the affidavit as to whether the company has or has not employed Company Secretary and whether this company has any Managing Director.

List the matter on 08.01.2018 and the compliance be filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 06, 2017
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